

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

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**LOK SABHA**

**UNSTARRED QUESTION NO. 931  
TO BE ANSWERED ON FRIDAY 22<sup>ND</sup> JULY 2022**

**Enhancement in Strength of Notaries**

**†931. SHRIMATI RANJANBEN DHANANJAY BHATT:  
SHRI V.K.SREEKANDAN:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has enhanced/ contemplates to enhance/increase the number/strength of notaries in the country on the demands/requests of many States;
- (b) if so, the details thereof and the steps taken thereon, State-wise; and
- (c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF LAW & JUSTICE  
(SHRI KIREN RIJJU)**

(a) and (b) : The maximum number of notaries to be appointed by the appropriate Government *i.e.* Central Government or State Government or Union territories are specified in the Schedule of the Notaries Rules, 1956. On the request received from Government of Uttar Pradesh, the quota for vacancies for such State has been increased *vide* G.S.R. No. 746(E) dated 18<sup>th</sup> October, 2021.

Further *vide* G.S.R. no. 438(E) dated 10<sup>th</sup> June, 2022, the said Schedule has been amended by the Central Government to increase the vacancies for Central Government notaries for various States and Union territories.

(c) Does not arise.